

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
STARRED QUESTION NO. 158
ANSWERED ON 13.12.2023

DISTRICT MINERAL FOUNDATION FUNDS

*158. SHRIMATI KANIMOZHI KARUNANIDHI:

Will the Minister of MINES be pleased to state:

- (a) whether the Union Government has taken complete control of the District Mineral Foundation (DMF) funds out of the control of the State Governments;
- (b) if so, the details thereof;
- (c) the State-wise details of funds collected under DMF funds till date, especially after the Union Government taking control of the same;
- (d) the details of expenditure incurred by the Union Government under this fund; and
- (e) the reasons for the unspent fund under DMF?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a) to (e): A Statement is laid on the table of the House.

THE STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. *158 REGARDING 'DISTRICT MINERAL FOUNDATION FUNDS' ASKED BY SHRIMATI KANIMOZHI KARUNANIDHI, MEMBER OF PARLIAMENT FOR REPLY ON 13TH DECEMBER 2023.

(a) to (e): The Union Government has not taken control of the District Mineral Foundation (DMF). DMFs have been created under rules notified by respective State Governments and are under the complete control of State Governments. Section 9B of MMDR Act 1957 empowers the State Governments to establish District Mineral Foundation (DMF) to work for welfare and benefit of persons, and areas affected by mining related operations and make rules for composition and functions of the DMFs in the State. Under section 20A of the MMDR Act, Union Government circulated Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) guidelines on 16.09.2015 with directions to State Governments to incorporate the same into the DMF rules framed by them. Funds under DMF are accrued at the concerned districts and are utilised by the district DMF as per the guidelines for implementation of projects under PMKKKY. Accordingly, DMF has been constituted in 644 districts in 23 States.

The Mines and Minerals (Development and Regulation) Amendment Act, 2021 which came into effect on 28.03.2021 further empowers the Central Government to issue directions to the State Governments with respect to composition and utilisation of fund by DMF. Accordingly, Central Government issued following directions to all the States for effective utilization of DMF funds:

- i. Order dated 23.04.2021 to include MPs, MLAs and MLCs in the Governing Council of DMF in the larger public interest.
- ii. Further, vide order dated 12.7.2021 the fund available in DMF shall not be transferred in any manner from DMF to the State exchequer or State level fund or any other fund or schemes.
- iii. Order dated 24.06.2022 for preparation of five year perspective plan for effective implementation of works using DMF funds.

With the help of funds from DMF, Keonjhar's Digital Dispensaries in Odisha has brought basic healthcare to the remotest of areas catering to the underserved population. Telemedicine consultations, free medicines etc. have changed lives in the region. Chaibasa's model Anganwadi Centre constructed with DMF is helping combat malnutrition in West Singhbhum. The problem of malnutrition in Sonbhadra is being taken care of with the cultivation of Dragon Fruit. Thanks to DMF, local families now grow this superfood, ensuring livelihoods for people and better nutrition for children in mining affected areas.

As per the information received from State Governments, till October 2023, Rs. 84,884 crore has been collected, Rs. 79,426 crore are allocated for 3,15,225 sanctioned projects, out of which Rs. 46,771 crore has been spent and 1,69,576 projects have been completed in the DMF districts in the country. However, it is informed that no expenditure is incurred by the Union Government under this fund. The State-wise details of funds collected and amount spent under DMF is enclosed as Annexure.

DMF Collection in Rs. crore	Fund Allocation in Rs. crore	Amount Spent in Rs. crore	% Allocation	% Spent
84,884	79,426	46,771	94	55

Annexure referred to in reply to part (c) and (d) of Starred Question No – *158

Sr. No.	State	Amount in ₹ Cr	Amount in ₹ Cr
		DMF Collection	Amount Spent
1	Andhra Pradesh	1888.62	665.14
2	Chhattisgarh	12053.42	9334.26
3	Goa**	243.40	53.23
4	Gujarat	1480.20	668.94
5	Jharkhand	11861.00	5875.73
6	Karnataka	4467.52	2040.83
7	Maharashtra*	4773.82	1883.76
8	Madhya Pradesh	6624.09	2629.83
9	Odisha	24596.26	14507.53
10	Rajasthan*	8728.89	4019.79
11	Tamil Nadu	1293.42	760.57
12	Telangana*	3703.89	3171.51
13	Assam**	117.32	76.90
14	Bihar**	129.70	21.55
15	Himachal Pradesh	307.02	52.11
16	Jammu & Kashmir	65.17	20.45
17	Kerala*	66.97	0.00
18	Meghalaya**	89.18	7.68
19	Uttarakhand	375.60	143.28
20	Uttar Pradesh	1603.97	744.51
21	West Bengal**	148.57	36.38
22	Punjab***	174.85	42.05
23	Haryana^	91.24	14.91
Total		84884.12	46770.96

* Data till September 2023

** Data till August 2023

*** Data till February 2023

^ Data till October 2022